

Surrender of Government Accommodation on Deputation to Public Undertakings

867. SHRI RAMASHRAY PRASAD SINGH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government accommodation allotted to the Government servants is required to be surrendered on being deputed to public undertakings;

(b) if so, whether this policy is fully implemented in case of all undertakings; and

(c) if not, the reasons thereof?

THE MINISTER OF URBAN DEVELOPMENT (SHRI DAULAT RAM SARAN):

(a) Yes, Sir.

(b) and (c). In the case of the Central Government employees in occupation of general pool accommodation deputed to a newly constituted Public Sector Undertaking, they are allowed to retain their accommodation for a period of two years. This period was extended in a few case on merits of the case.

[*Translation*]

Places Selected for Opening of Navodaya Vidyalaya in Himachal Pradesh

868. SHRI K.D. SULTANPURI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the names of the places selected for opening Navodaya Vidyalayas in Himachal Pradesh;

(b) whether State Government has sent a proposal for opening Navodaya Vidyalaya during 1985 or thereafter; and

(c) if so, the details thereof and the action taken thereon?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI RAJMANGAL PANDE): (a) to (c). Out of 12 districts of Himachal Pradesh, Navodaya Vidyalayas have been set up in 8 districts namely Mandi, Shimla, Chamba, Sirmour, Kinnaur, Kangra, Una and Hamirpur. Of the remaining districts suitable proposals had been received from the State Government for Solan and Bilaspur Districts. However, Vidyalayas in these districts could not be opened due to financial constraints.

Allocation of Funds for Promotion of Sanskrit in Himachal Pradesh

869. SHRI K.D. SULTANPURI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state the allocation made for the promotion of Sanskrit in Himachal Pradesh during 1991-92?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI RAJMANGAL PANDE): A tentative allocation of Rs. 369.00 lakhs has been proposed for the promotion and development of Sanskrit in the 1991-92 annual plan. However, allocations are not made state-wise for this purpose.

[*English*]

Reimbursement of Cess to Sugar Units

870. SHRI BALASAHEB VIKHE PATIL: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether it is a fact that the Committee of Secretaries have decided to reimburse fourteen per cent cess to sugar industries from Sugar Development Fund after the shipment of two lakhs tonnes of sugar;

(b) whether the Government have considered the suggestions/recommendations made by the Committee of the Secretaries, if so, the details thereof;

(c) if not, the reasons therefor;

(d) whether the Government have reversed the decision of the Committee of the Secretaries; and

(e) if so, the reasons therefor?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (RAO BIRENDER SINGH) : (a) to (e). The Government had earlier considered the proposal of the Committee of Secretaries that besides providing CCS on export of sugar, refund of Cess of Rs. 14 per quintal on quantity exported be also given from the Sugar Development Fund. Instead of giving support in two forms, the Government is examining the question of providing the entire support for sugar export in the form of CCS only.

[*Translation*]

Acquisition of Land in Delhi

871. SHRI TARIF SINGH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the area of the agricultural land acquired during last three years and proposed to be acquired in Delhi;

(b) the number of farmers whose land has been acquired;

(c) the number of persons out of them provided alternative residential plots of land; and

(d) whether certain commercial plots have also been reserved for them and if so, the number of persons among them who

have been allotted commercial plots?

THE MINISTER OF URBAN DEVELOPMENT (SHRI DAULAT RAM SARAN): (a) 4030 bighas and 16 biswas of agricultural land has been acquired during the last 3 years. 20,392 bighas and 3 biswas are proposed to be acquired in Delhi.

(b) Land belonging to 1855 bhoomidhars has been acquired.

(c) No applications have been invited by the Delhi Administration from the land owners in respect of whose lands, awards have been announced after 31.12.88.

(d) There is no provision for allotment of commercial plots under the scheme of providing alternative plots in lieu of the agricultural land acquired. However, there is reservation to the extent of 10% in the case of Shops constructed by the DDA for allotment to the persons whose land is acquired subject to certain stipulations.

Export Entitlement Policy

872. SHRI RAJVEER SINGH: Will the Minister of TEXTILES be pleased to state:

(a) the details of the export entitlement policy 1990 for readymade garments;

(b) whether any increase has been made in comparison to last three years' norms; and

(c) if so, the details thereof?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI HUKUMDEO NARAYAN YADAV): (a) to (c). The Export Entitlement Distribution Policy for Garments applicable for 1991-93 was announced in August, 1990. Main features of the Policy are given in the statement below.